

Office of the Secretary (Revenue)/
Member Secretary (SEC & SDMA)
Government of Goa
Secretariat, Porvorim-Goa 403 521

No. 1/5/29/2020-RD/ 275

Dated: 29/12/2021

ORDER

WHEREAS, the number of COVID-19 cases being reported in Goa are increasing, and the situation might further aggravate if public gatherings and active interactions is permitted unrestricted;

WHEREAS, in order to contain the spread of the said pandemic, certain measures were undertaken and restrictions were imposed;

WHEREAS, considering the prevailing situation, certain restrictions and measures are required to be continued, while more needs to be imposed to prevent the further spread of the disease;

AND WHEREAS the State Government is satisfied that the State of Goa still faces threat of the spread of COVID-19 virus, and therefore it is necessary to take certain emergency measures to prevent and contain the spread of virus, the Government in exercise of the powers conferred under various provisions of the Disaster Management Act, 2005, it is expedient to enforce certain measures throughout the State till further order.

Now, therefore, in exercise of the powers conferred under the Disaster management Act, 2005, the undersigned has been directed to convey that following activities/establishment/facilities/events shall be restricted, till further order:

1. Casinos may operate only upto 50 % of its capacity, subject to adherence to all Covid safety protocols, including use of masks, sanitisers, thermal screening etc. However, entry shall be permitted for the asymptomatic guests or staff who:
 - i. are fully vaccinated and possessing a vaccination certificate of both doses of Covid-19 vaccine issued through CoWIN portal, provided 15 days have elapsed since administration of the second dose of such vaccine,

OR

- ii. possess RT-PCR negative reports for the test conducted not prior to 24 hours from the time of entry,
2. Cinema halls/auditoriums/community halls/river cruises/waterparks /entertainment parks shall not operate beyond 50% of the seating capacity;
 3. Place of public amusement, including Spa, Massage parlour, restaurant, pub, bar, hall, auditorium, gym, marriage venue, cinema halls, river cruises, waterparks, entertainment parks, to adhere to all Covid safety protocols, including use of masks, sanitisers, thermal screening etc. However, entry shall be permitted for the asymptomatic guests or staff who:
 - i. are fully vaccinated and possessing a vaccination certificate of both doses of Covid-19 vaccine issued through CoWIN portal, provided 15 days have elapsed since administration of the second dose of such vaccine,

OR

- ii. possess Covid negative test report for the test conducted not prior to 24 hours from the time of entry,

Owner/manager/licensee/organiser of such premises/functions shall be responsible for the enforcement of the above restrictions, including making necessary arrangements for the verification;

4. schools may open subject to the separate SOPs to be issued on this behalf by the Education department.
5. Inter-state movement for persons except:
 - a. Asymptomatic persons who are fully vaccinated possessing a vaccination certificate of both doses of COVID-19 vaccine issued through the COWIN portal, provided 15 days have elapsed since the administration of the said vaccine.
 - b. persons entering in Goa for medical emergencies on production of proof therefore,
 - c. two drivers and one helper per goods vehicle. However, the Police or the other authorities will have to scan such persons with the thermal guns to see whether they display any symptoms and if they display any symptoms then the Police or the other

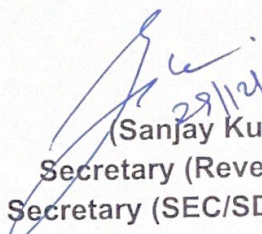
authorities should deny access to such persons within the State of Goa.

- d. for those carrying Covid negative test reports for a test done a maximum of 72 hours prior to entering in Goa.

This order is issued in supersession of ibid order No. 1/5/29/2020-RD dated 19/09/2021.

Any person contravening this order shall be punishable under Section 188 of the Indian Penal Code and Section 51 to 60 of the Disaster Management Act, 2005.

Issued with the approval of the Competent Authority.


29/12/2021
(Sanjay Kumar)
Secretary (Revenue)
Member Secretary (SEC/SDMA)

To,

1. All Secretaries, Government of Goa,
2. Collector/Chairperson (DDMA), North-Goa,
3. Collector/Chairperson (DDMA) , South-Goa,
4. All HoDs, Government of Goa.

Copy to:

1. The Secretary, to Hon'ble CM, Secretariat, Porvorim Goa
2. The Additional Secretary to Chief Secretary, Secretariat, Porvorim Goa
3. The Director, Information and Publicity for further necessary action.